12.45 hrs

RE. RIGHTS OF SUSPENDED MEMBERS—contd.

. Shri Buta Singh (Moga): I would make a request on the point raised by the hon Member, Shri Bagri, regarding attendance of a Member of the Public Accounts Committee. The hon Member has revealed the information that the Public Accounts Committee is going to do something beyond what is provided in the procedures of the House, there is going to be an extraordinary meeting. I think, under the circumstances, you should kindly allow him to attend.

ग्रध्यक्ष महोदयः जब तक वह सस्पेंशन में हैं मैं ऐसा कैसे कर सकता हूं?

12.45 hrs.

ADVOCATES (AMENDMENT) BILL
AS PASSED BY RAJYA SABHA

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to move for leave to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by the Rajya Sabha on the 3rd November, 1965 and laid on the Table of the Lok Sabha on the 10th November, 1965.

Shri Hem Barua (Gauhati): He asks for leave to withdraw the Bill. May I know the reasons on account of which he wants to withdraw the Bill?

Mr. Speaker: The other Bill is being brought.

The question is:

"That leave be granted to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by the Rajya Sabha on the 3rd November, 1965 and laid on the Table of the Lok Sabha on the 10th November, 1965."

The motion was adopted.

Shri C. R. Pattabhi Raman: I withdraw the Bill.

(Stt.)

12.46 hrs.

UNLAWFUL ACTIVITIES (PRE-VENTION) BILL*

The Minister of Home Affairs (Shri Nanda): I beg to move for leave to introduce a Bill to provide for the more effective prevention of unlawful activities of individuals and associations and for matters connected therewith.

Shrimati Renu Chakravartty (Barrackpore): I would like to oppose this Bill.

डा॰ राम मनोहर लोहिया (फरूखा-बाद): क्या लाठी, डंडा काफ़ी नहीं है?

Mr. Speaker: I have received notices from two hon. Members Shri Tridib Kumar Chaudhuri and Shrimati Renu Chakravartty that they want to oppose it. I can allow one Member. First, I will ask the Minister to give his reasons for introducing the Bill.

Shri Ranga (Chittoor): He is not prepared evidently.

Shri Nanda: I am prepared, fully prepared; because there is not very much to argue here, it is so patent and so simple, and one would not expect in this House that, when we are bringing a measure designed to safeguard the integrity and sovereignty of this country, there would be any difference of opinion there, we may have other differences. This Bill should have the full support of the Members

To explain the purpose and the principle of this Bill, I would just invite the attention of hon. Members to an amendment which was carried out. I would refer to sub-clause (2) of article 19. The Sixteenth Amendment Act of 1963 empowers the Gov-

Extraordinary, Part II, section 2, dated

^{*}Published in Gazette of India, 1-8-66.

[Shri Nanda]

ernment t₀ bring in reasonable restrictions on the exercise of certain rights which are conferred by Clause (1) of article 19.

Shri Hari Vishnu Kamath (Hoshan-gabad): Secession only. This goes beyond the scope of that Act.

Shri Nanda: Therefore, to that part there is no objection. All right, I shall then proceed with the other part.

डा० राम मनोहर लोहिया : स्रापत्ति स्राप की शकल से है।

Shri Nanda: This legislation might have been undertaken earlier, but we felt, we thought, we hoped that those forces of secession would die out, but we are now facing a situation—the hon. Members know what is happening in a part of Assam, there are certain things happening in some other parts also.

Shri Hari Vishnu Kamath: Lift the emergency first

Mr. Speaker: Let us hear him first.

Shri Nanda: I will now take up the other part. Besides dealing with this question of secession, there is also another part of the Bill, the purpose of which is that if there is activity aimed at overthrowing the Government established by law, by force, by violence or by doing things in pursuance of any influence of a foreign country, these are things which should be dealt with.

Shri Vasudevan Nair (Ambalapuzha): They should resign now.

श्री मधु लिम्पे (मुंगेर): स्राज की सरकार ही विदेशियों के इशारे पर नाच रही है।

Shri Nanda: I reiterate that the principles of the Bill are fully consistent with the Fundamental Rights and are subject to judicial review.

What further guarantees does the hon. Member ask for?

Shri Tridib Kumar Chaudhuri (Berhampur): The Minister has prefaced his remarks by referring to the 16th amendment of the Constitution. I have no hesitation in saying this is not only a fraud on the Constitution but it is also a very gignatic fraud perpetrated on the public confidence also. You know that on the 18th May last the Government apparently made a gesture restricting their powers under the Defence of India Act to certain parts of the country, but here what they propose to give wih one hand they are taking away by the other. Apparently the Bill is directed against secessionist activities; nobody could oppose it if it is really against secessionist activities. real purpose of the Government is to put on the statute-book on a permanent footing the powers that they already had under the Defence of India Act....(An hon. Member:even worse than that)....In a certain sense the DOI Act is a temporary provision; it is in force as long the Emergency is there. But here these powers these arbitrary dictatorial powers, fascist powers, are sought to be put on the statute-book on a permanent basis. The Amendment of the Constitution even before that amendment Constitution empowered the executive to put reasonable restrictions on certain fundamental rights under article 19-freedom of speech, association and all that. But at least there was this safeguard on the reasonable restriction; that at least ensured the power of the courts for judicial review. There have been a number of cases in the Supreme Court and case law is there that the verv expression reasonable restriction ensures justiciability. But here under the proposed section 16 of the Bill, the powers of the court are being taken away. This means that article 19 of the Constitution is being sought to be amended on a permanent footing. I am asham-ed that a man like Mr. Nanda....(An hon, Member: Shameless man

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Mr. Nanda) comes forward with this Bill. It is a shame that while they are now abrogating their powers or restricting their powers under DOI Act what they are really taking now is much worse. We declare our intention to oppose this Bill lock, stock and barrel at every stage with all the power at our command and the whole Opposition is united on this.

Shrimati Savitri Nigam (Banda): Only lawless people should be afraid of this Bill. Why are my hon, friends afraid of this Bill?

Shri Tridib Kumar Chaudhuri: You are a law abiding citizen so long as it suits your Government.

डा० राम मनोहर लोहिया: मुझे सिर्फ संवैधानिक ग्रापत्ति करनी है ग्रीर कहना है कि चंकि इस बिल में मंत्री महोदय ने जो शब्द इस्तेमाल किये हैं वह उनके इस वक्त के बयान के खिलाफ जाते हैं इस लिये यह नहीं मा गकता । उन्होंने इस वक्त शब्ब इस्तेमाल किया "देश की सार्वभौमिकता", सावरेंटी श्राफ दि कन्टी। लेकिन यह बिल सिर्फ देश की सार्वभौमिकता से संबंध नहीं रखता. यह सरकार की सार्वभौमिकता से भी संबंध रखता है, सावरेन्टो ग्राफ दि गवर्नमेंद', ग्रांर जो इस सरकार को उलटना चाहे, जैसे मैं उलटना चाहता हं, श्रौर बार बार उलटना चाहता है, उस के खिलाफ यह बिल ग्राया है। इस लिये यह बिल यहां आ ही नहीं सकता।

श्रम्यक महोदय : किस लिये नहीं ग्रा सकता ।

Division No. 4

Abdul Rashid, Bakhshi Abdul Wahid, Shri T. Achuthan, Shri Alagesan, Shri Alva, Shri A. S. Alva, Shri Joachin. Anjanappa, Shri Ankineedu, Shri Arunachalam, Shri Azad, Shri Bhagwat Jha Babunath Singh, Shri Bal Krishna Singh, Shri Balakrishnan, Shri

डा० राम मनोहर लोहिया: इसलिये कि इस में सरकार की सार्वभौमिकता की बचाये रखन के लिये संविधान के इन कलमों का इस्तेमाल किया ःया है जो देश के...

Mr. Speaker: I have heard the hon. Minister as well as one Member from among those who want to oppose it. I will now put the question to the vote of the House

डा० राम मनोहर लोहिया: क्या ग्राप स्नेंगे नहीं मुझे। यह यहां पर ग्राही नहीं मकता ।

ग्रध्यक्ष महोदय: यह फैसला देना मेरा काम नहीं है:

डा० राम मनोहर लोहिया: ग्राप सव मंत्रियों की मदद करते हैं लेकिन कम से कम श्री नन्दा की मदद तो न करें।

श्रध्यक्ष महोदय : डाक्टर साहिब हमेशा ही इस नतीजे पर न पहुंचा करें कि में डिफेन्ड कर रहा हं। यह सवाल इस वश्त नहीं उठ सकता ।

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the more effective prevention of unlawful activities of individuals and associations and for matters connected therewith."

Lok Sabha divided:

13 hrs.

AYES

Barkataki, Shrimati Renuka Barman, ShriP. C. Barupal Shri P. L. Basappa, Shri Basumatari, Shri Besra, Shri Bhagat, ShriB.R. Bhakt Darshan, Shri Bhania Deo, Shri L. N. Bhatkar, Shri Virendra Bahadur Singh, Shri Bist, Shri J. B. S. Borooah, Shri P. C.

Brajeshwar Prasad, Shri Brij Basi Lal, Shri Chakraverti, Shri P. R. Chandrabher Singh. Shri Chandrasekhar, Shrimati Chandriki, Shri Chaudhuri, Shrimati Kamala Chaudhuri, Shri Sachindra Chavar, Shri D. R. Chavan, ShriY. B. Chavda, Shrimati Joraber Daljit Singh, Shri Das, Dr. M. M.

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Das, Shri B. K. Das, Shri N. T. Dass, Shri C. Desai, Shri Morarii Deshmukh, Shri B. D. Deshmukh Shri Shivaji Rao S. Dev. Shri S. K. Dhuleshwar Meena, Shri Dighe, Shri DineshSingh, Shri Dorai, Shri Kasinatha Dubey, Shri R. G. Dwivedi, Shri M. L. Ering, Shri D. Pirodia, Shri Gajraj Singh Rai, Shri Ganapati Ram, Shri Gandhi, Shri V. B. Ghosh, Shri Atulya Gowdh, Shri Guha, Shri A. C. Gupta, Shri Shiv Charan Hajarnavis, Shri Hanada, Shri Subodh Harvani, Shri Ansar Hazarika, Shri J. N. Heda, Shri Hem Raj, Shri Himatsingka, Shri Jadhav, Shri M. L. Iadhav, Shri Tulshidas Jamir, Shri S. C. Jamunadevi, Shrimati Jha, Shri Yogendra Joshi, Shri A. C. Joshi, Shrimati Subhadra Ivotishi, Shei I. P. Kabir, Shri Humayun Kajrolkar,Shri Kamble, Shri Kappen, Shri Sbri Karuthiruman Kedaria, Shri C. M. Khadilkar, Shri Khan Shri Shahnawaz Khanna Shri Mehr Chand Kotoki Shri Liladhar. Koujalgi, Shri H. V. Kripa Shankar, Shri Kureel, Shri B. N. Laskar, Shri N. R.

Lakshmikanthamma, Shrimati

Mahishi, Dr. Sarojini Maimoona Sultan, Shrimati

Malaichami, Shri

Mangen, Shri Mandal, Dr. P.:

Mandal, Shri J.

Mandal, Shri Yamuna Prasad

Maniyangadan, Shri Marandi, Shri Mathur, Shri Harish Chandra Mathur, Shri Shiv Charan Mehrotra, Shri Braj Bihari Mehta, Shri J. R. Meth, Shri Jashvant Mengi, Shri Gopal Datt Minimata, Shrimati: Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Mishra, Shri M. P. Misra, Shri Bibudhendra Misra, Shri Shyam Dhar Mohanty, Shri Gokulananda Morarka, Shri Mukerjee,ShrimatiSharda Munzni, Shri David Murti, Shri M. S. Muthiah, Shri Naik, Shri D. J. Nanda, Shri Nigam, Shrimati Savitri Niranjan Lal, Shri Oza, Shri Paliwal, Shri: Pandey, Shri R. S. Pandey, Shri Vishwa Nath Pandit, Shrimati Vijay Lakshmi:

Panna Lal, Shri Pant, Shri K. C. Paranmasiyan, Shri Patel, Shri P. R. Patel, Shri Rajeshwar Patil, Shri M.B. Patil, Shri S.B. Patil, Shri S.K. Patil, Shri V.T. Pattabhi Raman, Shri C.R. Pratap Singh, Shri

Raghuramaiah, Shri Raj Bahadur, Shri Raideo Singh, Shri Raju, Shri D.B. Ram, Shri T. Ram Sewak, Shri Ram Swarup, Shri Ramkrishnan, Shri P.R. Ramanathan Chettiar, Shri R.

Ramaswamy, Shri V.K. Ramdhani Das, Shri

Rane, Shri Ranga Rao, Shri

Rao, Shri Jagannatha

Rao, Dr. K.L. Rao, Shri Muthyal Rao, Shri Ramapathi

Rao, Shri Rameshwar Rao, Shri Thirumala

Activities (Preven- 1644 tion) Ordinance

Rattan Lal, Shri

Ray, Shrimati Renuka Reddi, Dr. B. Gopala Reddiar, Shri Reddy, Shri Ramakrishna Reddy, Shri Surendra Reddy, Shrimati Yashoda Roy, Shri Bishwanath Sadhu Ram, Shri Saha, Dr. S.K. Sahu, Shri Rameshwar Saigal, Shri A.S. Saraf, Shri Sham Lai Satyabhama Devi, Shrimati Scindia, Shrimati Vijaya Raje Sen, Shri P.G. Shah, Shri Manubhai Shah, Shrimati Jayaben Sham Nath, Shri Shankaraiya, Shri Sharma, Shri A.P. Sharma, Shri K.C. Sheo Narain, Shri Shinde, Shri Shyam Kumari Devi, Shrimati

Shree Narayan Das, Shri Siddananjappa, Shri

Siddiah, Shri Sidheshwar Prasad, Shri Singh, Dr. B.N. Sinha, Shrimati Ramdulari Sinha, Shri Satya Narayan Sinhasan Singh, Shri

Subbaraman, Shri Subramaniam, Shri C. Subramanyam, Shri T. Sumat Prasad, Shri Swamy, Shri M.P.

Sonavane, Shri

Swagen Singh, Shri Swell, Shri

Tantia, Shri Rameshwar Thengal, Shri Nallakoya

Thomas, Shri A.M. Tiwary, Shri D.N.

Tiwary, Shri K.N. Tiwary, Shri R.S.

Tripathi, Shri Krishna Deo

Uikey, Shri

Upadhyaya, Shri Shiva Dutt

Vaishya, Shri M.B. Valvi, Shri

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Varma, Shri Ravindra Virbhadra Singh, Shri

Wadiwa, Shri Yadab, Shri N.P.

Yadav, Shri Ram Harkh

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NOES

Imbichibava, Shri

Alvares, Shri Agey, Dr. M.S. Bade, Shri Bagri, Shri Barua, Shri Hem Basant Kunwari, Shrimati Bhattacharya, Shri Dinen Bheel, Shri P.H. Biren Dutta, Shri Brij Raj Singh, Shri Buta Singh, Shri Chakravarty, Shrimati Renu Chatterice, Shri H.P. Chaudhuri, Shri Tridib Kumar Dasaratha Deb, Shri Deo, Shri P.K. Dwivedy, Shri Surendranath Gopalan, Shri A.K. Gupta, Shri Indraiit Gupta, Shri Kashi Ram Gupta, Shri Priva

Kakkar, Shri Gauri Shanker Kamath, Shri Hari Vish n Kar, Shri Prabhat Kripalaci, Shri J.B. Kumaran, Shri M.K. Kunhan, Shri P. Laxmi Dass, Shri Limave, Shri Madhu Lohia, Dr. Ram Manohar Mahananda, Shri Mahato, Shri Bhajahari Manoharan, Shri Masani, Shri M.R. Mate, Shri Misra, Dr. U. Mukerjee, Shri H.N. Murmu, Shri Sarkar Muzaffar Husain, Shri Nair, Shri N. Sreekantan Nair, Shri Vasudevan

Omkar Singh, Shri Pandey, Shri Sarjoo Patnayak, Shri Kishen Pottekkatt, Shri Raghavan, Shri A.V. Ram Singh, Shri Ramabadran, Shri Ranga, Shri Reddi, Shri R.N. Reddy, Shri Eswara Sen. Dr. Ranen Sezhiyan, Shri Shastri, Shri Prakash Vir Singh, Shri Y.D. Sivasankaran, Shri Swamy, Shri M.V. Umanath, Shri Venkajah, Shri Kolla Vimla Devi. Shrimati Yashpal Singh, Shri Yudhvir Singh Shri

Mr. Speaker: The result of the divisign is: Ayes 213†; Noes 63. The Ayes have it. Leave is granted

The motion was adopted.

Shri Nanda: I introduce the Bill.

13 hrs.

STATEMENT RE. UNLAWFUL ACTIVITIES (PREVENTION) ORDINANCE, 1966

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Unlawful Orđinance, Activitie_s (Prevention) 1966, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-6586/66].

13.01 hrs.

DEFENCE OF INDIA (AMEND-MENT) BILL*

The Minister of Home Affairs (Shri Nanda): I beg to move for leave to

introduce a Bill further to amend the Defence of India Act, 1962.

श्री बागडी हिसार) मेरा यवस्था का प्रश्न है। सरनार के खिलाफ अविश्वास साया हुआ है। जब तक उसका निर्णय ही हो जाता तब तक इस तरहंके बिल को इन्ट्रंड्युस नहीं कि उदा सकतः

धाष्यका सहोदय: यह कोई बात नहीं है कि बिल भी इंट्रोडक्स नहीं हो सकता

श्री बानकी: इनको इसका क्षिकार नहीं है।

भ्राध्यक्ष महोदय: तन्दा साहब इसका भी कुछ थोड़ा सा एक्सप्लेनेशन दे दें क्योंकि इसका भी मझें नोटिस मिल है श्रीटी० के० चौधरी की तरफ से कि वह इसको भी अपोज करते हैं।

Shri Nanda: I thought that what I was doing was in line with the wishes expressed by the House generally. There were discussions on this subject and at a certain stage-it was on the 27th April-I

Shri H. C. Soy also wanted to vote for "Ayes" vide his intimationship. *Published in Gazette of India, Extraordinary, Part II, section 2, dated 1-8-66.